

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 376 OF 2007**

Wednesday, this the 13th day of June, 2007

**CORAM :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

**E.C.Sasidharan**

**Superintendent of Central Excise**

**Customs Preventive Unit**

**Guruvayur P.O, Chavakkad - 680 101**

**: Applicant**

**(By Advocate Mr. C.S.G.Nair )**

**Versus**

1.       **The Commissioner of Customs (Preventive)  
Central Revenue Buildings  
I.S. Press Road, Cochin - 18**
2.       **The Chief Commissioner of Central Excise  
Central Revenue Buildings  
I.S. Press Road, Cochin - 18**
3.       **Union of India represented by the Secretary  
Department of Revenue  
Ministry of Finance  
North Block, New Delhi - 110 001**
4.       **The Chief Commissioner of Customs  
Central Revenue Buildings  
Queen's Road, Bangalore - 2       :       Respondents**

**(By Advocate Mr. T.P.M.Ibrahim Khan, SCGSC )**

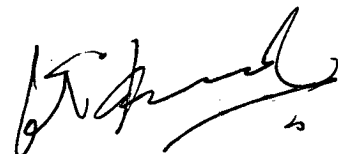
The application having been heard on 13.06.2007, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

No sooner than the Original Application has been filed,  
the impugned order was got cancelled. As such, this O.A is  
closed as having become infructuous.

Dated, the 13th June, 2007.



**K.B.S.RAJAN  
JUDICIAL MEMBER**